

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 219/GT/2014**

Subject : Approval of tariff of Ramagundam Super Thermal Power Station Stage-III for the period from 1.4.2009 to 31.3.2014 after truing-up.

**Petition No. 268/GT/2014**

Subject : Approval of tariff of Ramagundam Super Thermal Power Station Stage-III for the period 2014-19.

Date of hearing : **19.4.2016**

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Dr. M.K. Iyer, Member

Petitioner : NTPC

Respondents : APPC (Commercial) and others

Parties present : Shri Ajay Dua, NTPC  
Shri Nishant Gupta, NTPC  
Shri Bhupinder Kumar, NTPC  
Shri Rajeev Choudhary, NTPC  
Shri V.K. Garg, NTPC  
Shri Rohit Chhabra, NTPC  
Shri S. Vallinayagam, Advocate, TANGEDCO

**Record of Proceedings**

These petitions were taken up today for hearing.

2. During the hearing, the representative for the petitioner made detailed submissions in the matter and prayed that tariff of the generating stations for the period 2009-14 may be revised after truing-up exercise and the tariff for the period 2014-19 may be determined as claimed in the petition. He further submitted that additional information as sought for by the Commission has been filed and copies have been served on the respondents.

3. The learned counsel for the respondent, TANGEDCO made submissions in the matter and prayed that the reply filed in the matter may be considered while determining tariff of the generating station.

4. The Commission after hearing the parties, directed the petitioner to submit additional information, on affidavit, with advance copy to the respondents, on or before 10.5.2016, as under:

- (i) Statement showing the year-wise details of depreciation un-recovered, if any, till 31.3.2014 on account of availability lower than NAPAF;
- (ii) Detailed break-up of the activities along with the cost incurred for each works related to Ash Pond or Ash Handling system alongwith the estimated expenditure envisaged for Ash Handling system/ Ash Dyke Raising in the original scope of work, actual expenditure incurred as on COD of the generating station to 2018-19;



(iii) Details in respect of water charges such as contracted quantum of water and allocated quantity, actual annual water consumption for the last 5 years (2009-14) along with the copy of the notification(s) of water charges;

(iv) Details of capital spares on projected basis for the period 2009-14.

5. The respondents shall file their replies, if any by 20.5.2016 with advance copy to the petitioner who shall file its rejoinder, if any, by 26.5.2016. No extension of time shall be granted for any reason whatsoever. In case the additional information/ reply/ rejoinder is not filed within the said date, the matter shall be decided as per the available records.

6. Subject to the above, the Commission reserved its order in these petitions.

By Order of the Commission

**-Sd/-**  
(T. Rout)  
Chief (Legal)

